CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Original Application No. 219 of 2011

Thursday, this the 17th day of March, 2011

CORAM:

Hon'ble Mr.George Paracken, Judicial Member Hon'ble Ms.K.Noorjehan, Administrative Member

Mr.S Anil Kumar, Postal Assistant, aged 47 years, S/o Santhakumaran Nair, residing at Sreerams, Marwell-F 94, Maruthoorkkadavu Thiruvananthapuram -695 002 Working as Postal Assistant in General Post Office, Thiruvananthapuram

Applicant

(By Advocate – Mr.V Santharam)

Versus

- The Senior Post Master, Department of Posts,
 Office of the Senior Post Master,
 General Post Office, Thiruvananthapuram- 695 001
- The Senior Superintendent of Post Offices, North Division, General Post Office Thiruvananthapuram – 695 001
- 3. The Director of Postal Services (HQ)
 O/o the Chief Post Master General
 Thiruvananthapuram 695 033

Respondents

(By Advocate - Mr. Pradeep Krishna, ACGSC)

This application having been heard on 17.3.2011, the Tribunal on the same day delivered the following:

ORDER

By Hon'ble Mr.George Paracken, Judicial Member

The applicant is a Postal Assistant working in General Post Office,

Thiruvananthapuram. Vide Annexure A-1 impugned order dated 19.11.2010 he

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was imposed with a punishment of reduction in the scale of one stage from

Rs.14430/- (11630+2800) to Rs.14,010 (11210+2800) in the Pay Band Rs.5200

- 20200 + G.P 2800 for a period of one year from 01.12.2010 without cumulative

effect and without adversely affecting his pension. There was also a further

direction by the Disciplinary Authority that the applicant will earn increment of

pay during the period of reduction and that on the expiry of this period, the

reduction will not have the effect of postponing his future increments of pay.

2. The applicant has filed a statutory appeal Annexure A-7 dated 17.12.2010,

under Rule 16, against the aforesaid Disciplinary Authority's order before the

third respondent viz; The Director of Postal Services (HQ), O/o the Chief

Post Master General, Thiruvananthapuram to set aside the penalty

awarded to him by the first respondent.

3. The applicant has challenged the disciplinary authority's order on various

grounds. At this point of time, we are not inclined to go into the merits of the

case as the appeal is still pending. We, therefore, direct the Appellate Authority

to consider his appeal within a period of one month from the date of receipt of a

copy of this order and to pass a speaking and reasoned order under intimation

to him. The liberty is granted to the applicant to agitate his case again, if he is

still not satisfied with the orders of the Appellate Authority. Accordingly, this

Original Application is disposed of.

(Dated this the 17th day of March, 2011)

(K. NOORJEHAN)

ADMINISTRATIVÉ OFFICER

(GEORGE PARACKEN) JUDICIAL MEMBER

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